

Cases in which Receiver Appointed

| Fin. year | No. of cases | Value (Rs. in crore) |
|-----------|--------------|----------------------|
| 1994-95 | 22 | 5.68 |
| 1995-96 | 17 | 1.31 |
| 1996-97 | 34 | 12.86 |
| 1997-98 | 23 | 23.40 |

(upto Dec. 97)

Defaulters Against whom Arrest Proceedings Initiated

| Fin. year | No. of cases | Value (Rs. in crore) |
|-----------|--------------|----------------------|
| 1994-95 | 125 | 13.88 |
| 1995-96 | 194 | 3.90 |
| 1996-97 | 206 | 3.80 |
| 1997-98 | 38 | 12.05 |

(upto Dec. 97)

Defaulter Committed to Prison

| Fin. year | Number |
|-----------|--------|
| 1994-95 | Nil |
| 1995-96 | 13 |
| 1996-97 | 112 |
| 1997-98 | Nil |

(upto Dec. 97)

Pending Unsettled Claims

5460. SHRI S. S. OWAISI: Will the Minister of COMMERCE be pleased to state:

(a) whether the unsettled claims in Public Sector Undertakings (PSUs) under his Ministry have increased steeply during the last three years;

(b) if so, the details of such pending claims for over one year to two years, two years to three years and above and the total amount involved in these claims;

(c) the number of cases referred for Arbitration, Undertaking-wise;

(d) the details of cases settled during the above period year-wise and Undertaking-wise; and

(e) the steps proposed to be taken to tackle the problem?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) to (e) Information is being collected and would be laid on the Table of the House.

*[Translation]***Pension Scheme in Banks**

5461. SHRI PRABHASH CHANDRA TIWARI: Will the Minister of FINANCE be pleased to state:

(a) whether the new Pension Scheme has been launched in the public sector banks; and

(b) if so, the time by which the above scheme is proposed to be introduced in the regional rural banks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) Yes, Sir.

(b) In respect of Regional Rural Banks, the Employees Pension Scheme, 1995 framed under the Employees Provident Fund and Miscellaneous Provisions Act, 1952 has become applicable with effect from 16.11.1995.

*[English]***NRE Account**

5462. SHRI P. SANKARAN: Will the Minister of FINANCE be pleased to state:

(a) whether the performance/eligibility criteria given by Reserve Bank to Distt. Central Co-operative Banks to maintain NRE account has not benefited the Kerala State due to stipulation that level of individual deposits should be 50% as in Kerala the level of individual deposit is only 30% of working capital;

(b) if so, whether the Government propose to advise RBI to consider the Primary Societies Membership also for reaching the 50% as the Primary Societies are members of Distt. Central Co-operative Banks; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

*[Translation]***Cement Plants**

5463. SHRI RAGHUVANSH PRASAD SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) the number of cement plants functioning in the country, State-wise;